

Encore Asset Reconstruction Company Private Limited

5th Floor, Plot No. 137, Sector- 44 I Gurgaon- 122002 Ph: 0124 - 4527200

Appendix IV (See Rule 8 (1)) POSSESSION NOTICE

Whereas, The Authorized Officer of Aditya Birla Capital Limited ("ABCL") ("Secured Creditor"/ (Assignor) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002) and in Exercise of Powers Conferred upon under Section 13(12) of SARFAESI Act, 2002 Read With Rule 3 of The Security Interest (Enforcement) Rules 2002, had issued a Demand Notice Dated 31.05.2025 Calling Upon Bhanuprasad Dharendrabhai Parmar ("Borrower and Mortgagee"), Minaxi Bhanuprasad Parmar ("Co-Borrower") to repay the amount mentioned in the Notice Being Rs. 77,68,069.60/- (Rupees Seventy Seven Lakhs Sixty Eight Thousand Sixty Nine and Sixty Paise only) as on 19.05.2025 interest at contractual rates till actual repayment/realization within 60 days from the date of receipt of the said notice.

And whereas, the Encore Asset Reconstruction Company Private Limited (Encore ARC) has acquired all rights, titles and interests of Aditya Birla Capital Limited ("ABCL") (Assignor) in the financial assets of Borrower, originated by Aditya Birla Capital Limited ("ABCL") (Assignor) under section 5 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (SARFAESI Act, 2002) vide Assignment Agreement dated 06.09.2025.

The Borrower(s), Guarantor/Co-Borrower/Co-Aplicant & Mortgagee having failed to repay the amount, notice is hereby given by the undersigned being the Authorized Officer of Encore Asset Reconstruction Company Pvt. Ltd. to the Borrower(s), Guarantor/Co-Borrower/Co-Aplicant & Mortgagee and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the SARFAESI Act read with Rule 8 and 9 of the Security Interest (Enforcement) Rules 2002 on 19th June 2026.

S.No.	Details of Security
1.	All that pieces and parcel of the property measuring plot area measuring 133.68 sq.mtr and construction measuring 108.63 sq.mtr situated at A/70, City Survey Number 5565 Paiki of sim of Taluka Moje gam Sardarnagar of Registration district Ahmedabad and Sub District Ahmedabad-6 (Nardada). The property is situated at City Survey Number 5565 Paiki of sim of Taluka Moje gam Sardarnagar paiki Opposite to State Bank of India ATM, Behind Mahalakshmi Furniture, Paliya-Kubernagar, Kubernagar Ahmedabad having Tenament number 0211-55-0126-0005-D as per the AMC tax bill. On or towards the East: Property of City Survey No. 5566, 5567, where there is a wall in one side and another side wall there is no gate, window and ventilation On or towards the West: Road, On or towards the North: 1-lanumang Temple, On or towards the South: Road

Date: 19.06.2026 Sd/- (Authorised Officer)
Place: Gujarat. Encore Asset Reconstruction Company Private Limited (Acting in its capacity as the trustee of EARC-EOT-001-TRUST)

POSSESSION NOTICE

Whereas, the authorized officer of Jana Small Finance Bank Limited under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s) Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realization.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagee	13(2) Notice Date/ Outstanding Due (In Rs.) as on	Date/ Time & Type of Possession
1	4964942000210	1) Parmar Bhavesh Premjibhai, 2) Parmar Bhavnaben Bhavesh	16/04/2026 Rs.12,69,219/- (Twelve Lakh Sixty Nine Thousand Two Hundred and Nineteen Rupees Only) as of 14/04/2026	Date: 20/06/2026 Time: 04:37 PM Symbolic Possession

Description of Secured Asset: Residential Open Land of Plot No.96p, Land Sq.mtr 46.48 area known as Shiv Park-2 at Pipli Revenue Survey No.163p 1 of Village Pipli Tal. Morbi District Morbi. Boundaries: East: Plot No.96p, (Part-3), West: Plot No.96p, (Part-1), North: Road, South: Plot No.93.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagee	13(2) Notice Date/ Outstanding Due (In Rs.) as on	Date/ Time & Type of Possession
2	45189420004871	1) Chauhan Samir Aiyubhai, 2) Chauhan Chandbhai Aiyubhai, 3) Chauhan Aiyubhai Kayambhai	13/02/2026 Rs.13,43,591/- (Thirteen Lakh Forty Three Thousand Five Hundred and Ninety One Rupees Only) as of 09/02/2026	Date: 21/06/2026 Time: 08:00 AM Physical Possession

Description of Secured Asset: All the piece and parcel of immovable property bearing Plot Block No.A/5, Plot measuring 46.39 Sq.mtrs., Undivided Share of Road & Common Plot measuring 45.34 Sq.mtrs., Total measuring 92.73 Sq.mtrs., Construction measuring 55.38 Sq.mtrs., situated on known as "AARZU BUNGALOWS" of land Old Survey No.254, Block/ Survey No.172 Paiki measuring 814.50 Sq.mtrs., C.S. No.NA.172 Paiki/9 of Mauje Diwalpura, Sub-District Vadodara and District Vadodara. East by: Block No.172, West by: By 9.00 Mtrs., Road, North by: By Plot/ Block No.A/4, South by: By Plot/ Block No.A/6.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagee	13(2) Notice Date/ Outstanding Due (In Rs.) as on	Date/ Time & Type of Possession
3	45181160000051	1) Parmar Shaileshbhai Ishvarbhai, 2) Parmar Priyanka Rakeshkumar	13/02/2026 Rs.25,54,990/- (Twenty Five Lakh Fifty Four Thousand Nine Hundred and Ninety Rupees Only) as of 11/02/2026	Date: 21/06/2026 Time: 08:45 AM Physical Possession

Description of Secured Asset: All that piece and parcel of the immovable property bearing Non-agricultural plot of land in Mauje Jolva, Surat lying land bearing Block No.249, 250, 254, After Consolidated New Block No.249, Total measuring 38576.00 Sq.mtrs., known "AARADHNA GREEN LAND PART-2" Paiki Plot No.195 to 210, Total measuring 722.41 Sq.mtrs., known as "KRUSHNAM PALACE" Building-B, Flat No.103, Super Built up measuring 83.15 Sq.mtrs., i.e. 895.00 Sq.ft.s., Built up area measuring 43.66 Sq.mtrs., i.e. 470.00 Sq.ft., at Registration District & Sub-District Palansa & District Surat. Boundaries: East: By Flat No.B/104, West: By Society Road, North: By Flat No.B/102, South: By Society Plot.

Whereas, the Borrowers/ Co-borrowers/ Guarantors/ Mortgagees, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrowers mentioned herein above in particular and to the Public in general that the authorized officer of Jana Small Finance Bank Limited has taken possession of the properties/ secured assets described herein above in exercise of powers conferred on him under section 13 (4) of the said Act read with Rule 8 of the said rules on the dates mentioned above. The Borrowers/ Co-borrowers/ Guarantors/ Mortgagees, mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of Jana Small Finance Bank Limited.

JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)
Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challahatta, Bangalore-560071. Regional Branch Office: 208 to 213, 2nd Floor, Shrangli Arcade, Above Saraswat Bank, 100 Feet Anand Nagar Road, Shyamal, Ahmedabad, Gujarat-380015.

FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation) Regulations, 2017)	
FOR THE ATTENTION OF THE STAKEHOLDERS OF MAA ALU PANEL (INDIA) PRIVATE LIMITED	
1. NAME OF CORPORATE PERSON	MAA ALU PANEL (INDIA) PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE PERSON	26/12/2012
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	Registrar of Companies, Ahmedabad.
4. CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U28113GU2012PTC073115
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	864/P, Sagar Ceramic, Nr. Sarvoday Hotel, N.H. No.8, Sabar Kantha, Himmatnagar, Gujarat, India, 385001
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	June 19, 2026
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Vinit Nagar 818, Shivdik Satyamev, Bopal-Ambli Cross Road, Bopal, Ahmedabad-380058, Gujarat Email: vpininnagar@gmail.com Telephone No: 0271-7416007 IP Registration No: IBB/PA-002/IP-NO1223/2023-2024/14297 AFA-AA2/14297/02/311226/204162 July 19, 2026
8. LAST DATE FOR SUBMISSION OF CLAIMS	July 19, 2026

Notice is hereby given that Maa Alu Panel (India) Private Limited has commenced voluntary liquidation on June 19, 2026. The stakeholders of Maa Alu Panel (India) Private Limited are hereby called upon to submit a proof of their claims, on or before July 19, 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 23-06-2026 Sd/-
Place: Ahmedabad. Vinit Nagar
Liquidator of Maa Alu Panel (India) Private Limited

Form No. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI of the Companies Act, 2013 [Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Incorporation) Rules, 2014]

1. Notice hereby given in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No.6,7,8, Sector 5, IIT Manesar, District Gurgaon (Haryana), Pin Code-122050 that "M/S HMH Metal Industries", a partnership firm is being registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.

2. The principal objects of the company are as follows:
To engage in the business of manufacturing, trading and dealing in all types of tungsten based products, COBALT/tungsten related powder & tools of automotive, industrial, aerospace and defense, Oil & Gas, oil space, nuclear, medical railways, electrical instrument, machineries and other segments and to undertake research, including allied and ancillary activities like supply chain marketing, logistics, and after sales services and to enter into any kind of agreements, mergers, joint venture, public offering and arrangements for augmenting above business purpose including investments in shares/debenture/bonds etc. or other assets for long term and short term.

3. A copy of the draft Memorandum and Articles of association of the proposed company may be inspected at the Registered office at "Plot No. 106-107-108 & Plot No.209-210-211-212, Raj Anand Estate-1, B/H Bhagyodaya Hotel, Pipodara, Mangrol, Surat-394110, GUJARAT.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IIT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty one days from the date of publication of this notice, with a copy to the Company at its registered office.

Name(s) of Applicant :
1. ARIX CAPITAL LIMITED
2. KAJAL GOPAL BALDHA
3. GOPALKUMAR GIRDHARBHAI RANPARIA
4. PUNITBHAI BAVANJIBHAI LAKKAD
5. MAHESHBHAI HEMRAJBHAI LAKHANI
6. HARSUKHBHAI HEMRAJBHAI LAKHANI
7. VIREN SUDHIRBHAI BAKRANIYA

Ref. No. : UPL/NOTICE/2026-27		Date : 15.06.2026, Place : UPLETA
Demand Notice U/S 13(2) OF SARFAESI ACT, 2002		

To

1. THE BORROWER/S
(a) Mr. Jayantilal Pithabhai Makwana
Address: Plot No. 17, Opposite Satya Sanatan, Near Maruti Society, Dhank Marg, Upleta-360490
(b) Mrs.Dakshaben Jayantilal Makwana
Address: Plot No. 17, Opposite Satya Sanatan, Near Maruti Society, Dhank Marg, Upleta-360490

2. THE GUARANTOR/S
Mr. Mansukhlal Bachubhai Soljira
Address : 268, Shahid Arjun Road, Devram Street, Jirapa, Nikanith, Upleta-360490 Sir/Madam,

Notice Under Sec. 13 (2) read with Sec. 13 (3) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

You the Addressee No. 1 herein have availed the following credit facilities from our Upleta Branch and failed to pay the dues/installment/ interest / operate the accounts satisfactorily and hence, in terms of the RBI guidelines as to the Income Recognition and Prudential Accounting Norms, your accounts has/have been classified as Non-Performing Asset as on 29.05.2026. As on 31.05.2026 a Sum of Rs. 22,47,821.30 (Rupees Twenty-two Lakhs Forty Seven Thousand Eight Hundred Twenty-One and Paise Thirty only) is outstanding in your account/s.

Type of Facility	Outstanding amount as on date of NPA i.e. as on 29.05.2026	Unapplied interest upto 31.05.2026
Home Loan	Rs. 21,83,679.93	Rs. 64,141.37
Penal Interest (Simple)	Cost/Charges Incurred By Bank	Total Dues
		Rs. 22,47,821.30
Total Dues		Rs. 22,47,821.30

To secure the payment of the monies due or the monies that may become due to the Bank, Mr. Jayantilal Pithabhai Makwana executed documents on 14.02.2017 and created security interest by way of:

Mortgage of immovable property described herein below

Property situated on Out of Agriculture Land of Upleta Bearing Revenue Survey No. 216 Paiki, Acre 2-24 Guntha, Plot No. 17 Paiki, Square Meter 107-75 Situated at Village: Upleta, Dist. Rajkot in the State of Gujarat. Bounded: North: Feet 40-00, This side Plot No. 17 Paiki, Bhupthalal Naranbhai Makwana's Property, South: Feet 40-00, This side Road for Feet 25-00 East: Feet 30-00, This side for Feet 30-00, West: Feet 30-00, This side Plot No. 17 Paiki, Other's Property

Therefore, You are hereby called upon in terms of section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, to pay a sum of Rs. 22,47,821.30 (Rupees Twenty-two Lakhs Forty Seven Thousand Eight Hundred Twenty-one and Paise Thirty only) together with further interest and charges at the contractual rate as per the terms and conditions of loan documents executed by you and discharge your liabilities in full within 60 days from the date of receipt of this notice, failing which, we shall be constrained to enforce the aforesaid securities by exercising any or all of the rights given under the said Act.

As per section 13 (13) of the Act, on receipt of this notice you are restrained/prevented from disposing of or dealing with the above securities without the consent of the bank. Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI in respect of time available, to redeem the secured assets.

Sd/- Yours faithfully, Authorised Officer, Union Bank of India

JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)

Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challahatta, Bangalore-560071.

NOTICE OF SALE THROUGH PRIVATE TREATY

SALE OF IMMOVABLE ASSETS CHARGED TO THE BANK UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 (SARFAESI ACT)

The undersigned as Authorized Officer of Jana Small Finance Bank Limited has taken over Physical Possession of the schedule property under the SARFAESI Act. The Authorized Officer of Jana Small Finance Bank Limited, had already conducted multiple public auctions for selling the property, but they turned out to be unsuccessful as no bids were received. Hence please be informed that if the total outstanding dues in the aforesaid loan account are not paid within **Fifteen (15) Days** from the date of this publication of this notice, then the Authorized officer will proceed for sale via private treaty of the property as stated below.

Public at large is informed that the secured property as mentioned in the Schedule are available for sale through Private Treaty, as per the terms agreeable to the Bank for realization of Bank's dues.

Standard terms & conditions for sale of property through Private Treaty are as under:

- Sale through Private Treaty will be on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".
- The purchaser will be required to deposit 100% of the sale consideration on the expiry of publication of this notice.
- In case of non-acceptance of offer of purchase by the Bank, the amount if any paid along with the application will be refunded without any interest with in the stipulated time.
- The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date.
- The Bank reserves the right to reject any offer of purchase without assigning any reason.
- The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties, society dues in respect of purchase of the property.
- Sale shall be in accordance with the provisions of SARFAESI Act / Rules.

Sr. No.	Loan Account Number	Name of Borrower/ Co-Borrowers	Amount as per 13(2) Demand Notice under SARFAESI Act.	Reserve price for private treaty
1	45189420001734 45189410000728	1) Karshanbhai Ambalal Rohit, 2) Pushpaben Karshanbhai Rohit	Rs.16,18,486/- (Sixteen Lakh Eighteen Thousand Four Hundred and Eighty Six Rupees Only) as of 15/10/2025	Rs.16,54,000/- (Rupees Sixteen Lakh Fifty Four Thousand Only)
Details of Secured Assets: All that piece and parcel of the immovable property bearing Non-agricultural Plot of land bearing New R/S/ Block No.2092 to 2126, 2136, 2147, 2158, 2169 & 2174 Paiki, (Old R.S. No.170/2/1 to 170/2/40) known as "RACHANA BUNGLOWS", Paiki Plot No.21, admeasuring 56.13 Sq.mtrs., Undivided Share of Land admeasuring 11.00 Sq.mtrs. at Registration Sub-District & Taluk Baruch. Boundaries by: East: Plot No.22, West: Plot No.20, North: Plot No.15, South: Society Internal Road.				
2	31519610001662	1) Mithalesh Mithalal Verma, 2) Reena Mithalesh Verma	Rs.13,00,593/- (Thirteen Lakh Five Hundred and Ninety Three Rupees Only) as of 09/10/2025	Rs.5,00,000/- (Rupees Five Lakh Only)
Details of Secured Assets: All that piece Mid parcel of Immovable Property being Bharuch, Sub-Dist. Ankleshwar, Mouje Jitali, Survey No.(Old) 787 New Survey No.15 "SARATHI RESIDENCY", Plot No.66 Area 40.19 Sq.mtrs., Varade 28.85 Sq.mtrs., Total 68.84 Sq.mtrs., Boundaries by: East: Plot No.57, West: Society Road, North: Plot No.67, South: Plot No.65.				
3	45249420003008	1) Rajubhai Mohanbhai Huja, 2) Sunitaben Rajubhai Huja	Rs.10,10,865/- (Ten Lakh Ten Thousand Eight Hundred and Sixty Five Rupees Only) as of 21/09/2025	Rs.5,20,000/- (Rupees Five Lakh Twenty Thousand Only)
Details of Secured Assets: All that piece and parcel of the immovable property, bearing Plot No.37 (After K.J.P. Block No.151-37) admeasuring 42.96 sq.mtrs. along with 30.11 sq.mtrs. undivided share in the land of Road & COP, totally admeasuring 73.07 sq.mtrs. in "Shree Hari Residency" Constructed on land bearing Revenue Block No.122 (After Re-Survey New Block No.151) & Revenue Block No.123 (After Re-Survey New Block No.151) admeasuring 5258 sq.mtrs. situated at Mouje Village Shekhpur Taluka Kamrej, District Surat and Bounded as under: East: Plot No.36, West: Society Road, North: Society Road, South: Plot No.38.				

The aforesaid Borrower/s/ Co-borrower/s attention is invited to provisions of section 13(8) of SARFAESI Act for redemption of secured assets mentioned herein above by tendering the aforementioned outstanding dues together with all costs, charges and expenses incurred by the bank before the sale of secured assets.

Correspondence Address: Mr. Ranjan Nalk (6362951653) email: ranjan.nalk@janabank.com Jana Small Finance Bank Limited, (formerly known as M/S. Janalakshmi Financial Services Pvt Ltd), having Office Ground Floor, 2nd Floor, Shrangli Arcade, Above Saraswat Bank, 100 Feet Anand Nagar Road, Shyamal, Ahmedabad, Gujarat 380015.

Date: 22.06.2026, Place: Gujarat Sd/- Authorized Officer, Jana Small Finance Bank Limited

Encore Asset Reconstruction Company Private Limited

5th Floor, Plot No. 137, Sector- 44 I Gurgaon- 122002 Ph: 0124 - 4527200

Appendix IV (See Rule 8 (1)) POSSESSION NOTICE

Whereas, The Authorized Officer of Development Credit Bank Ltd. (Assignor) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002) and in exercise of powers conferred upon him under Section 13(12) of SARFAESI Act, 2002 read with Rule 3 of the Security Interest (Enforcement) Rules 2002, had issued a demand notice dated 06.03.2019 calling upon Borrower Lalchand Banwarilal (Borrower/ Mortgagee) & Pintu Lalchand (Co-Borrower/Guarantor), To Repay The Amount Mentioned In The Notice Being Rs. 10,07,105.39/- (Rupees Ten Lakh Seven Thousand One Hundred Five And Thirty Nine Paise Only) as on 05.03.2019 Along interest at contractual rates till actual repayment/realization, within 60 days from the date of receipt of the said notice.

S.No.	Details of Security
1.	Flat No G-506 "Radhe Shamam-2", Block No.2100, TPS No. 1, FP No. 348/2, Mouje : Bareja, Taluka : Dasroi, Dist. & Sub District: Ahmedabad - 382425, East: Open to Sky, West: Passage & Flat No. G507, North: Open to Sky, South: Flat No. G505 & Lf1, Owned by: Lalchand Banwarilal & Pintu Lalchand

Date: 19.06.2026 Sd/- (Authorised Officer)
Place: Ahmedabad. Encore Asset Reconstruction Company Private Limited (Acting in its capacity as the trustee of EARC-EOT-001-TRUST)

Encore Asset Reconstruction Company Private Limited

5th Floor, Plot No. 137, Sector- 44 I Gurgaon- 122002 Ph: 0124 - 4527200

Appendix IV (See Rule 8 (1)) POSSESSION NOTICE

Whereas, The Authorized Officer of Development Credit Bank Ltd. (Assignor) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002) and in exercise of powers conferred upon him under Section 13(12) of SARFAESI Act, 2002 read with Rule 3 of the Security Interest (Enforcement) Rules 2002, had issued a demand notice dated 08.06.2019 calling upon Borrower NAVDIPSINH NARENDRASINH ZALA (Borrower) & ASMITABANAVDIPSINH ZALA (Co-Borrower/ Guarantor), To Repay The Amount Mentioned In The Notice Being Rs. 8,28,419.92/- (Rupees Eight Lakh Twenty Eight Thousand Four Hundred Nineteen and Ninety Two Paise Only) as on 07.06.2019 along interest at contractual rates till actual repayment/realization, within 60 days from the date of receipt of the said notice.

S.No.	Details of Security
1.	Milkat No-4/26, Darbar vas, At-Maguna, Ta-Mehsana, Dis-Mehsana, 384001, Gujarat, India

Date: 20.06.2026 Sd/- (Authorised Officer)
Place: Gujarat. Encore Asset Reconstruction Company Private Limited (Acting in its capacity as the trustee of EARC-EOT-001-TRUST)

CFM Asset Reconstruction Pvt Ltd

Registered Office: CFM Asset Reconstruction Pvt Ltd, Block Number A/103, West Gate, Near YMCA Club, Sur Num. 835/1 + 3, S. G. Highway Makarba, Ahmedabad-380051 Gujarat.

Corporate Office: CFM Asset Reconstruction Pvt. Ltd, 1st Floor Wakefield House Sport Rd. Ballard Estate Mumbai 400038.

DEMAND NOTICE

Under Sanction 13(2) Of Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act 2002 (Herein After Referred To As the Act)

Authorized Officer of CFM-ARC Had Already Issued Demand Notice U/S 13(2) To All Borrower/S/Guarantor/S & Mortgagees Through RPAD Demanding Amount As Mentioned Therein Within 60 Days From Receipt Of The Notice. However, The Said Notice Could Not Be Served Through RPAD To All Recipients, Hence This Publication. Therefore, We Herby Calling Upon To Repay The Amount Mentioned The Notice Appended Below To The CFM Assets Reconstruction Pvt. Ltd. (CFM-ARC) Within The Period Of 60 Days From The Date Of This Paper Notification Together With Further Interest And Other Charges Form The Date Of Demand Notice Till Payment Or Realization. In Cases You Are Not Discharging Your Liabilities Under The Terms Of This Notice, We Shall Be Constrained To Exercise All Or Any One Of The Right Conferred Under Section 13(4) Of Section 14 Of The Act. This Is Without Prejudice To Any Rights Available Under The Act And/Or Any Other Law In Force From Time To Time."

Sr.	Loan A/c No. Name of Borrowers, co-borrowers, Mortgagee/ Guarantor	Demand Notice Date NPA Date 04-June-2026	Description of the Immovable Property (Equitable Mortgaged)
1.	(Loan A/c No.: GPL1304) Ashishbhai Zala Sureshbhai Zala Rio Rampura, Sundarvadi, Chikhald, Kapadwanj, Kheda - 387620, Gujarat. (Borrower/Mortgagee)	04-June-2026 13-Nov-2025 Total Outstanding Amount 7,79,476/-	Mortgagor Property Owner Name :- Ashishbhai Zala Mortgage Property Address Situated At Property No. 14, Mota Rampur, Kapadwanj, Kheda - 387695, Gujarat Admeasuring Area 154.22Sq.Yds.
2.	(Loan A/c No.: GPL1668) Javanbhai Khodabhai Sodha Parmar S/o Khodabhai Sodhaparmar Rio 130, Thakor Vago, Sarna, 1, Taluka Kapadwanj, Dist. Kheda Gujarat 387620 Also At Property No. 201, Gram Panchayati Sorne-1, Taluka Kapadwanj, Dist. Kheda Gujarat 387620 (Borrower/Mortgagee)	04-June-2026 13-Nov-2025 Total Outstanding Amount 6,91,659/-	Mortgagor Property Owner Name :- Sodhaparmar Javanbhai Khodabhai Property Address Situated At Property No. 201, Gram Panchayati Sorne-1, Taluka Kapadwanj, Dist. Kheda Gujarat 387620 Admeasuring Area 1080 Sq. Ft.
3.	(Loan A/c No.: GPL1668) Ghanshyam bhai Ahir S/O Ramabhai Ahir Rio Vili- Khanda, Demli Shehera, Panchmahal, Dist. PANCHMAHAL Shehera Gujarat 389001 (Borrower/ Mortgagee)	04-June-2026 13-11-25 Total Outstanding Amount 7,30,248/-	Mortgagor Property Owner Name :- Mr. Ahir Ghanshyam Bhai Property Address Situated At Plot / H No. 82/1, Old Giamal, Gram Panchayati Demli, At- Khanda, Ta. Shehera, Dist. Panchmahal Admeasuring Area 2100 Sq. Ft.
4.	(Loan A/c No.: LAPHTN262400323) Natvarsinh Kodosinh Parmar S/o Kodosinh Parmar Rio Sejkupura Dapur Prantj Sabarkantha, Sejkupura (Prantj), Sabarkantha, Gujarat, 383120 (Borrower/Mortgagee)	04-June-2026 13-11-25 Total Outstanding Amount 7,09,459/-	Mortgagor Property Owner Name:- Mr. Parmar Natvarsinh Mortgage Property Address Situated At Plot /Property No. 177, At- Sejkupura, Po Dular, Ta. Prantj, Dist. Sabarkantha Admeasuring Area 1350 Sq. Ft.
5.	(Loan A/c No.: GPL663) Mahendrabhai Nanaj Pagi S/o Nanaj Anaraj Pagi Rio House No. 40, Vill. Mathasuliy, Nav Vasahat Pagi Falgiy, Jhadori, Dist. Sabarkantha, Gujarat 383315. Also At 50, Pagi Falgiy, Vill. Mathasuliy, Taluka Modasa, Dist. Arvali, Gujarat 383315 Also At Property No. 78, Gram Panchayati Mathasuliy, Taluka Modasa, Dist. Arvali, Gujarat 383315 (Borrower/Mortgagee)	05-June-2026 13-Nov-2025 Total Outstanding Amount 8,23,316/-	Mortgagor Property Owner Name:- Pagi Mahendrabhai Nanaj Property Address Situated At Property Address Situated At Property No. 78, Gram Panchayati Mathasuliy, Taluka Modasa, Dist. Arvali, Gujarat 383315 Admeasuring Area 167.22 Sq. Yds.

Date: 23.06.2026 Place: All Gujarat Authorized Officer CFM Asset Reconstruction Pvt Ltd

Union Bank of India, Regional Office Junagadh,
3rd Floor, Milestone building, Zanzarda Road, Zanzarda Chowdki, Junagadh - 362001
Ph. : 0285 2990183, E Mail: cb8834rec@unionbankofindia.bank.in

E - AUCTION SALE NOTICE
(For sale of Immovable Property)

E Auction Sale Notice for Sale of Movable/Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with provision to Rule 8(2) or 8(6) of Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower/s and Guarantor/s, that the below described movable/immovable property mortgaged / charged to Union Bank of India (secured creditor), possession of which has been taken by the Authorized Officers of Union Bank of India, will be sold on "AS IS WHERE IS", "AS IS WHAT IS", and "WHATEVER THERE IS" basis; for recovery of respective dues mentioned hereunder against the secured assets mortgaged/charged to Union Bank of India, from respective borrower(s) and guarantor(s). The reserve price and earnest money deposit is shown there against each secured asset. The sale will be done by the undersigned through e-auction platform provided here under:

Sr. No.	Branch Name & Name of the Borrower / Co-obligant / Guarantor / Mortgagee & Amount Outstanding
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